3047 Oral Answers

editing the journal of the Association of which he is also the Secretary-General, has been charge-sheeted for editing the journal and the proceedings  $ar_e$  being dragged on for the last three years?

SHRI B. R. BHAGAT: The new rule that has been substituted after this invalidation of the old rule dous not refer to recognition of any association or union, and therefore those unions or associations are. not at present recognised. Any activity connected with them is not recognised by the Government. But certainly in consultation with the Home Ministry they are formulating certain rules for recognition of such associations. Pending that they have been allowed to enter into correspondence with the earlier unions.

SHRI R. S. KHANDEKAR: Is it not a fact that Mr. Joseph, the Secretary-General, was suspended <sup>on</sup>ly under 4(a) or 4(b) which was struck down by the Supreme Court and there was no other rule under which he was suspended and after it was utruck down by the Supreme Court without terminating the first suspension he continues to be under suspension merely because he edits the journal of that association?

SHBI B. R. BHAGAT: Nothing illegal has been done. The verdict of the Supreme Court has been duly considered and honoured, but as I naid it is with reference to other rules that he continues to be suspended about which enquiry is pending.

SHRI P. K. KUMARAN: The hon. Minister stated in reply to part (a) of the question that appropriate relief has been afforded to Mr. Joseph. Since the judgement of the Supreme Court is clear that the proceedings against him are quashed and they have struck down partially 4(a) and 4(b), may I know whether he has been reinstated back in his job?

SHRI B. R. BHAGAT: As I said, no, because under a different rule he remains suspended.

SHRI P. K. KUMARAN: I want to know whether as per the judgement of the Supreme Court he has been reinstated. I want an answer "yes" or "no".

to Questions

SHRI B. R. BHAGAT: That has nothing to do with his reinstatement.

SHRI A. D. MANI: The charge-sheet in respect of editing the journal of the Association was given in November 1961. Till February 1963 no further progress was made in respect of that charge-sheet. But when the Supreme Court struck down the order of the Government, enquiry into the charge-sheet was resumed-I should like to ask the Minister whether all these do not show that Government wants to victimise Mr. Joseph for his union activities.

SHRI B. R. BHAGAT: No, Sir. Rule 5(1) is different from 4(a) or 4(b). It is regarding the conduct of a Government servant in editing or managing any newspaper or periodical publication which the hon. Member is referring to. For this charge under 5(1) he has been suspended. Under 4(a) or 4(b) he was penalised and all has been cancelled. He has been given relief. Therefore, in this, matter the suspension is proceeding. He was asked to appear and to explain, and he was not appearing for one ground or other.

## JAUNDICE CASES

\*477. SHRI RAM SINGH: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that several cases of jaundice have been reported from the Indian Institute of Medical Sciences recently as a re sult of transfusion; and

(b) if so, whether any inquiry as to the causes of this infection has been conducted and if so, the detailsthereof? THE DEPUTY MINISTER OT THE MINISTRY OF HEALTH (SHRI P. S. NASKAR): (a) No, Sir.

(b) Does not arise.

SHRI SANTOKH SINGH: May I know if like cancer which is the after-effect of heavy smoking, jaun-is the after-effect of alcoholism?

SHRI ARJUN ARORA: Smoking has nothing to do with cancer.

DR. SUSHILA NAYAR: Sir, I did not get the question.

SHRI SANTOKH SINGH: I wanted to know, as cancer is the after-effect of heavy smoking, if jaundice is the after-effect of heavy alcoholism.

DR. SUSHILA NAYAR: Alcoholism •can cause damage of the liver and result in jaundice. Alcoholism is one of the definite causes of cirrhosis of the liver which results in jaundice.

INCOME TAX FROM BUS OPERATORS

◆478. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state the steps taken to realise income tax from the bus operators in the eountry particularly from those in the Gwalior region of Madhya Pradesh?

THE DEPUTY MINISTER OT THE MINISTRY OF FINANCE (SHM RAMESHWAR SAHU); Al] the steps laid down in the Incometax Act are being taken to assess and collect income-tax from the bus operators in the country including operators in the 'Gwalior region of Madhya Pradesh.

SHRI R. S. KHANDEKAR: If the rules are properly followed, may I know how many bus operators who own more than two buses have been served with notice?

SHRI B. R. BHAGAT: In the earlier question he asked  $th_e$  number -of such bus operators, and we had

promised that we would collect the information and give it. That information is being collected and as soon as it is collected we will give it.

SUM R. 6. KHANDEKAR: I had given this notice some twenty days back. The Minister has to collect information from  $o_e$  office in Gwalior. May I know what is the reason for the delay in getting this information? My information is that not a single operator has been served with notice because there is some understanding between the bus operators and the income-tax officers.

MB. CHAIRMAN: He wants to know what is the difficulty in collecting the information from one office.

SHRI B. R. BHAGAT: From Bhind and Gwalior, two districts. As soon as we get the information we will **lay** it on the Table.

## श्री विमलकूमार मन्नालालजी चौरड़ियाः

क्या श्रीमान् को यह ज्ञात है कि ग्वालियर क्षेत्र में ग्रीर क्षेत्रों के मुकाबिले में बहुत कम बस ग्रापरेटर्स हैं क्योंकि वहां पर णासकीय बसेज ज्यादा चलती हैं ? यदि हां, तो ऐसी स्थिति में यह इनफार्मेजन कलेक्ट करने में इतना विलम्ब हो गया. इसका क्या कारण है ?

## SHM B. R. BHAGAT: The Unstarred question was put on 2nd December. ^ fe?P3K *wt* \*r? #9^?r forr w

MR. CHAIRMAN: It is wrong arithmetic.

## INSTALLATION OF ELECTRONIC COMPU-TERS BY L.I.C.

•479. SHM P. ABRAHAM: Will the Minister of FINANCE be pleased to refer to the reply given t© *Vat*-